

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-302**  
IB-1806/ND/2019

**IN THE MATTER OF:**

Mr. Ashok Seth

**Vs**

M/s. Gold Wine Pvt. Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 of IBC Code,2016

**Order delivered on 03.02.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Shohit, Adv. Pankaj  
For the Respondent : Adv. S M Sundaram

**ORDER**

Ld. Counsel for respondent has put in appearance and submitted that he has not received the copy of affidavit of calculation filed by the petitioner. Petitioner is directed to serve the copy of the same to the Ld. Counsel for respondent. Let the same be done.

On the other hand, Ld. Counsel for Corporate Debtor submitted that he has already paid Rs. **10,50,000/-** to the Operation Creditor. Operational Creditor seeks time to file an additional affidavit regarding the calculation of amount. Let the same be filed after serving advance copy of the same to the Ld. opposite counsel. List the case on **14.02.2020**.

**Sd/-**  
**(K.K. VOHRA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Chirag)